

(b) No collaboration agreement has yet been signed.

(c) As per the present policy, manufacture of V.C.R. is open to all sectors.

(d) It is difficult to estimate at this stage.

#### Pollution Control

2454. PROF. P.J. KURIEN : Will the PRIME MINISTER be pleased to state :

(a) whether Government feel that the statutory provisions and the administrative machinery at present have proved to be inadequate in controlling pollution in the country; and

(b) if so, the special steps being taken to effectively check pollution ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (a) There is need to strengthen the statutory provisions and the administrative machinery to control pollution in the country.

(b) Based on experience gained, amendments to the Water (Prevention and Control of Pollution) Act are contemplated. The infrastructural facilities available with the Pollution Control Boards have been reviewed and the State Governments asked to take necessary action for strengthening the facilities required for effective functioning of the State Boards.

#### Pattern and composition of State Cadres of IPS

2455. SHRI BHOLANATH SEN : Will the Minister of HOME AFFAIRS be pleased to state the contemplation of Government with regard to the pattern and composition of the State Cadres of the Indian Police Service ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : The Government of India have constituted a Committee consisting of Secretary, Ministry

of Personnel & Trg., Administrative Reforms and Public Grievances and Pensions as Chairman and Union Home Secretary, Secretary (Deptt. of Forests and Wild Life, Ministry of Environment and Forests), Secretary (Deptt. of Expenditure, Ministry of Finance) and Chief Secretaries to the Governments of Karnataka, Uttar Pradesh, Maharashtra and Assam as Members. This Committee would examine, among other things, the question of laying down appropriate norms for fixation of cadre strength of State/Joint Cadres of the three All India Services, namely IAS, IPS, & IFS. The above Committee has been constituted in the light of the observations made by the Estimates Committee of the Lok Sabha in its 77th Report.

#### Ganga Purification Project

2456. SHRI D.N. REDDY :  
DR. P. VALLAL PERUMAN :

Will the PRIME MINISTER be pleased to state the extent of work done in the "Ganga Purification Project" till now, and expenditure thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (i) Central Ganga Authority under the Chairmanship of the Prime Minister and a Steering Committee have been constituted for control, guidance and superintendence.

(ii) Ganga Project Directorate in the Ministry of Environment and Forests has been set up to receive appraise, sanction schemes and release funds, coordinate implementation and monitor progress of the Schemes.

(iii) Nodal Departments have been identified in the three States of U.P., Bihar and West Bengal and agencies designated for implementation of Schemes.

(iv) A programme of works estimated to cost Rs. 292.31 crores has been received from the three State Governments of U.P., Bihar and West Bengal and has been approved by Central Ganga Authority :

U.P.	Rs. 116.30 crores
Bihar	Rs. 42.46 crores
West Bengal	Rs. 133.55 crores
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	Rs. 292.31 crores
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Out of this, Schemes which would be completed during the 7th Plan Period with-in a total expenditure of Rs. 240 crores will be taken up for execution.

An expenditure of Rs. 2.37 crores has been incurred on the implementation of Schemes so far.

#### Opinion on TAMSAT

2457. SHRI R. P. DAS : Will the PRIME MINISTER be pleased to state :

(a) whether the attention of Government has been drawn to a sophisticated image processing equipment known as TAMSAT which correlates information sent by satellite with information obtained on the ground to provide an accurate forecast of the future growing conditions over a specified area for forecasting agricultural production, planning cattle grazing locations and giving advance warning of impending food shortages, threats of pests and locusts etc;

(b) if so, Government's opinion on the said equipment;

(c) whether the said equipment can be utilised for the maximum use of our own geostationary satellite; and

(d) if so, whether Government propose to try this equipment ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) to (d). While a number of image processing systems have been studied and evolved, Government

is not aware of the system in question. Taking into account the requirements of various users, a number of sophisticated image processing systems have been acquired in the country. Government is also setting up five Regional Remote Sensing Service Centres with advanced image processing interactive systems. Some image processing systems are also built in the country. All these will contribute to utilisation of remote sensing data both from polar satellites and geostationary satellites for various applications related to agriculture, forestry, geology, water resources etc.

#### Relaxation in educational qualifications in favour of SCs/STs.

2458. SHRI ANADI CHARAN DAS : Will the PRIME MINISTER be pleased to state :

(a) whether Government have vide their order dated the 29th May, 1985 withdrawn relaxation in educational qualifications in favour of Scheduled Castes and Scheduled Tribes at the time of recruitment to various jobs under Government and Public Sector Undertakings and Nationalised Banks;

(b) whether representations were received from Members of Parliament for withdrawal of this order; and

(c) if so, the action taken in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND TRAINING ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) :

(a) No, Sir. The Department of Personnel and Training vide its O. M. No. 36011/8/84-Estt (SCT), dated 29.5.1985 clarified that the minimum educational standard, wherever prescribed in the Recruitment Rules, is to be treated as part of the educational qualification. Where a minimum educational qualification is prescribed in the Recruitment Rules, there are at present no Government instructions enabling relaxation of the minimum educational qualification in the case of SC/ST candidates. As a corollary, wherever